

CENTRAL ADMINISTRATIVE TRIBUNAL
MUMBAI BENCH

Contempt Petition No.79/2001
in O.A.No.1240/1995.

28/9/2001

Against the direction given in the above OA by order dated 24/7/2000, CP-79/2001 is filed.

2. While disposing of the OA setting aside the order of Disciplinary Authority, Appellate Authority, Revisionary Authority, a direction was given that the petitioner be granted full consequential reliefs.

3. In the reply it is stated that the above directions have been carried out and the petitioner was promoted to TES Group B w.e.f. deemed date of promotion 27/5/94 fixing his pay notionally from that date and actual benefit was given from the date of assumption of charge.

4. The learned counsel for the petitioner submits that the order was not fully complied with as the financial benefits from the date of deemed promotion were not granted.

5. We find from the order of the Tribunal that no clear and categorical direction has been ^{given} issued as regards the payment of financial benefits from the date of deemed promotion. It is therefore possible for the respondents to construe the ~~order was given~~ in this case. We therefore do not find any deliberate violation of the order. The CP-79/2001 is therefore closed.

Shanta Shastri

(SMT. SHANTA SHAstry)
MEMBER(A)

V.Rajagopala Reddy

(V.RAJAGOPALA REDDY)
VICE CHAIRMAN

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